

COURT-I

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal NO. 19 of 2015 &  
IA 19 of 2015

Dated : 25<sup>th</sup> February, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. ...Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

Having heard learned counsel for the parties we are of the opinion that since the financial year 2014-2015 is almost over, the appropriate course for the Appellant would be to give their proposal for importing coal and financial implication thereof in the ARR for the financial year 2015-2016 for consideration and appropriate orders by the State Commission.

The Appeal is disposed of in terms of the above observation.

(Rakesh Nath)  
Technical Member

(Justice Ranjana P. Desai)  
Chairperson

*Ts/jps*